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TIME SCHEDULES OF I.A. SERVICES

*342. SHRI K. CHANDRASEKHA-RAN : Will the Minister of TOURISM AND CIVIL AVIATION/प्रयेटन ग्रीर नागर विमानन मंत्री be pleased to state:

- (a) wheiher ii is a fact that consistently and continuously the southern region is being neglected in the matter of time schedules of LA. Services; and
 - (b) if so, the reasons therefor?

THE MINISTER OF TOURISM AND CIVIL AVIATION/ पर्यंटन और नागर विमानन मंत्री (DR. KARAN SINGH) : (a) No, Sir.

(b) Does not arise.

MEETING OF CHIEF EXECUTIVES OF PUBLIC SECTOR BANKS

*343. SHRI BABUBHAI M. CHINAI : Will the Minister of FINANCE/वित मंत्री be pleased to state :

- (a) wheiher a meeting of the Chief Exe cutives of the public sector banks was held in April, 1971, to discuss norms for credit plans; and
- (b) if so, what are the details in this regard?

THE MINISTER OF FINANCE; and that (SHRI Y. B. 'CHAVAN): (a) and (b) One of the items discussed at the Finance Minister's meeting with the Chief Executives of the Public Sector Banks held in the last week of April, 1971, related to "Resources of the banks and their deployment". In the course of the discussion, the need for adequate credit planning for each bank in the context of the requirements of credit of the hitherto neglected sectors was emphasised. Each of the Public Sector Banks was urged to draw up, in the light of its own resource position, an annual credit plan.

FINANCIAL POWERS OF STATE GOVERNMENTS

to Questions

*344. DR. K. MATHEW KURIAN: SHRI K. P. SUBRAMANIA MENON: SHRI MONORANJAN ROY:

Will thवत मंत्री ा of FINANCE/ be pleased to state:

- (a) whether the attention of Government has been drawn to the reported suggestions made by Shri E.M.S. Namboodiripad, former Chief Minister of Kerala and the Chief Ministers of Tamil Nadu and Andhra Pradesh demanding more statutory financial powers for the State Governments;
- (b) if so, the details of the suggestions made; and
- (c) the reaction of the Government of India thereto?

THE MINISTER OF FINANCE/ (a) to (c) (SHRI Y. B. CHAVAN): (a) to (c) Government have seen press reports of statements made in recent weeks by some Chief Ministers and others on various aspects of financial relations between the Centre and the State Governments, including matters like sharing of Central revenue receipts, repayment of loans, allocation of plan assistance for State Plans etc. The existing constitutional framework is sufficiently flexible and provides full scope for the consideration and periodical review of all such matters

*345. [Transferred to the 17th June, 1971.]

LOAN AGREEMENT WITH CANADA

*346. SHRI SALIL KUMAR GAN-GULY :

SHRI NIREN GHOSH:

Will the Minister of FINANCE/^ fawrcft *fcft be pleased to state:

(a) whether Government have recently signed a development loan agreement with

the Canadian Government amounting to Rs. 28 crores for the import of industrial material; and

Written Answers

(b) if so, the details thereof?

THE MINISTER OF FINANCE वित मंत्री (SHRI Y. B. CHAVAN): (a) and (b) A development loan agreement for « 40.0 million (about Rs. 28 crores) was signed with the Canadian Government on April 7, 1971. The loan is intended for financing the import of certain industrial commodities and fertilizers from Canada. It is repayable over a period of 50 years inclusive of a 10-year grace period with no interest or any other service charge.

CONCESSION FOR PERSONS BELONGING TO BACKWARD CHRISTIAN COMMUNITY

*347. SHRI NIREN GHOSH: SHRI MONORANJAN ROY:

Will the Minister of EDUCATION AND SOCIAL WELFARE/शिक्षा ग्रोर समाज कल्यारा मंत्री be pleased to state :

- whether Government propose to provide the concessions, which the per sons belonging to Scheduled Castes and Scheduled Tribes are enjoying, also to the persons belonging to backward Christian Community;
 - (b) if so, the details thereof;
- (c) whether it is a fact that the Government of Kerala had recommended for the same to the Government of India; and
- (d) if so, when the decision is likely to be taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE/ शिक्षा और समाज कल्यारण मंत्रालय में उपमंत्री (SHRI K. RAMASWAMY): (a), (b) and (d) The whole question as well as the manner of dealing with it are under the consideration of the Government, (c) Yes, Sir.

CIRCUS FINANCE CORPORATION

- **♦**348. SHRI K. P. SUBRAMANIA MENON: Will the Minister of EDU-CATION AND SOCIAL WELFARE/ शिक्षा ग्रौर समाज कल्यारा मंत्री be pleased to
- (a) Whether theie is any proposal under Government's consideration to set up a Circus Finance Corporation; and
 - (b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SO-CIAL WELFARE/ शिक्षा ग्रीरसमाज कल्यारा मंत्रालय में उपमंत्री (SHRI K. S. RAMA-SWAMY): (a) No, Sir.

(b) Does not arise

FAMILY WELFARE SCHEME

*349. SHRI GANESHI LAL CHAU-DHARY: Will the Minister of EDUCA-TION AND SOCIAL WELFARE/FILE ग्रौर समाज कल्यारा मंत्री be pleased to stale the details of the scheme introduced by Government under Family Welfare for the benefit of the children in ihe country?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SO-CIAL WELFARE/ शिक्षा और समाज कल्यारा मंत्रालय में उपमंत्री (SHRI K. S. RA-MASWAMY) : A statement giving the information required is placed on the Table of the House.

STATEMENT

The scheme being implemented by the Department of Social Welfare is called the Family and Child Welfare Scheme. As the name suggests, the scheme is for the Welfare of Family and Children. The details of this Scheme are as follows:-

Objective

The objective of the programme includes the following:

(i) Provisions of integrated social welfare services to children in the villages, specially to pre-school education;